

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA No. 129(ND)/2016

**IN THE MATTER OF:**

**Mr. Amar Pal Singh**

....

**APPLICANT / PETITIONER**

**Vs**

**M/s Manila Resorts Pvt. Ltd. & Ors.**

....

**RESPONDENT**

**SECTION:**

**Under Section 241/242**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Munawwar Naseem, Advocate

**For the RESPONDENT** :- Ms. Shruti Bist, Advocate  
Mr. Deepak Goel, Advocate

**For the RESPONDENT No. 1** :- Ms. Garima Jain, Advocate

**For the RESPONDENT NO. 4** :- Mr. P. K. Sachdeva, Advocate

**ORDER**

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 19<sup>th</sup> September 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**